

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

CP-243/2003 in OA-2455/2002

New Delhi this the 28th day of July, 2003.

Hon'ble Smt, Lakshmi Swaminathan, Vice-Chairman(J) Hon'ble Sh. S.K. Naik, Member(A)

Mrs. Ranjana Devi Jha,
D/o Sh. Dev Narayan Jha,
W/o Sh. Pradeep Kumar Jha,
R/o H.No.A-10-A;DCM Colony,
Ibrahimpur Extension,
P.O. Mukhmailpur,
P.S.S.P. Badli, Delhi-36. ... Petitioner

(through Sh. P.K. Jha, Advocate)

Versus

Shri A.K. Bansal,
The Joint Director,
General Research & Development,
Ministry of Defence,
Research and Development Orgn.(DRDO)
Recruitment & Assessment Centre,
Lucknow Road, DIPAS,
Timarpur, Delhi. Respondent

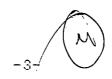
ORDER (ORAL) Smt. Lakshmi Swaminathan, Vice-Chairman(J)

Heard the learned counsel for petitioner.

has drawn our attention to letter 2. 13.1.2003 from respondents to the Principa? Registrar, Central Administrative Tribunal, Principal Bench. In this letter it has been stated, inter alia, that the Centre has not received any representation from applicant till date and in case any representation is received from the applicant in due course, they will reply and defend the case.

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- We note that by Tribunal's order 28.11.2002 in OA-2455/2002, in which it has been that the applicant had not earlier represented her case, it was directed that "if within one week from today, the applicant submits a representation to respondent No.4, he will consider the same and pass a speaking order within a period of six months from the date of receipt a copy of this order and convey(ed) to the applicant." Learned counsel has submitted that representation dated 9.12.2002 has been submitted by the petitioner in pursuance of the aforesaid order of the Tribunal, which no doubt is not within one week from 28.11.2002. Apparently, the petitioner/her counsel were under the impression that certified copy of the order dated 28.11.2002 had to be received before making a representation.
- 4. However, having regard to respondents' letter dated 13.1.2003 referred to above, we consider it appropriate to dispose of this Contempt Petition by granting the respondents six months from the date of receipt of a copy of this order to dispose of the aforesaid representation made by the petitioner dated 9.12.2002, in the interest of justice. In the circumstances of the case, the delay on the part of the petitioner in submitting a representation in terms of the aforesaid order is also condoned. Accordingly, Respondent No.4 i.e. Joint Director, General Research & Development, Ministry of Defence, Research and



Development Orgn.(DRDO), Recruitment & Assessment Centre, Lucknow Road, DIPAS, Timarpur, Delhi shall pass a reasoned and speaking order on the aforesaid representation with intimation to the petitioner.

 $\,$ 5. With the above observations, CP-243/2003 is disposed of.

(S.K. Naik) Member(A)

(Smt. Lakshmi Swaminathan) Vice-Chairman(J)

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